

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2121
ANSWERED ON:07.12.2005
FIXED TENURE FOR BUREAUCRATS
Sethi Shri Arjun Charan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government proposes to consider fixed tenure for top bureaucrats in posts like Home Secretary, Defence Secretary, IB Director, Raw Chief, etc.; and

(b) if so, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b): Rule 56 (d) of the Fundamental Rules provides that the Central Government may, if it considers necessary in public interest so to do, give extension in service to the Cabinet Secretary, Defence Secretary, Home Secretary, Director, Intelligence Bureau, Secretary, Research and Analysis Wing and Director, Central Bureau of Investigation, for such periods as it may deem proper, on case to case basis, subject to the condition that the total term of the incumbents of the above posts who are given such extension in service, does not exceed two years.